

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA NO. 283 OF 2017 IN
DFR NO. 927 OF 2017****Dated: 24th May, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:-****Ambuja Cement Ltd. ...Appellant(s)
Vs.
Jaipur Vidyut Vitran Nigam Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. P.N. Bhandari
Counsel for the Respondent(s) : Ms. Poorva Saigal
Mr. Shubham Arya for R-1 to R-3
Mr. R.K.Mehta
Ms. Himanshi Andely
Mr. Elangbam Premjit Singh for R-4

ORDER**IA NO.283 of 2017
(Appl. for condonation of delay)**

There is 163 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Poorva Saigal appears on behalf of Respondent Nos.1 to 3 and Mr. R.K. Mehta appears on behalf of Respondent No.4.

We have heard learned counsel for the parties. It appears that the appellant was prosecuting the review petition before the State Commission.

After the review petition was disposed of, the appeal came to be filed expeditiously on 20.03.2017. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **24.07.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson